

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 5123
TO BE ANSWERED ON- 03/04/2023

INCLUSION OF VALMIKI BOYA IN ST LIST

5123. SHRI SANJAY KAKA PATIL:
SHRIMATI GODDETI MADHAVI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the communities that have demanded their inclusion in the ST List pending before the Government;
- (b) whether there is any demand for inclusion of Valmiki Boyas and Kurmas communities for inclusion in the ST List; and
- (c) if so, the steps taken / being taken by the Government for inclusion of such communities in the ST List?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) to (c): Ministry of Tribal Affairs is the nodal Ministry for specification of a community as Scheduled Tribes under Article 342 of Constitution of India. The Government of India on 15.06.1999, and further amended on 25.06.2002 and 14.09.2022, has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) before being considered for amendment legislation. All actions are taken as per these approved modalities. As regards to demand of communities for their inclusion in the list of Scheduled Tribes, such demands/representations are forwarded to State Government concerned as recommendation of the State Government is pre-requisite.

There are proposals for inclusion of Valmiki/Boya from State Govt. of Andhra Pradesh, and Telangana that are under examination as per modalities. However, there is no proposal for inclusion of Kurmas community from any State/Union Territories.
